

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

3. I.A. 443/2024

In

C.P. (IB)-96(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SHRI. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **09.02.2024**

NAME OF THE PARTIES: DHL Ecommerce (India) Private Limited

VS

Future Supply Chain Solutions Limited.

SECTION 9 OF IBC, 2016

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**ORDER**

**Hearing through: VC and Physical (Hybrid Mode)**

Adv. Dhananjaya Sud and Adv. Swechcha Mishra for Resolution Professional  
and CA Ankit Pitti for Applicant are present.

**I.A. 443/2024**

This is an application filed by the applicant for preponement of next date of  
hearing fixed for 14.03.2024.

Counsel for the applicant submits that the Corporate Debtor is not making  
the rental payment and also not vacating the premises and applicant has a  
now tenant willing to take premises, therefore, there is urgency in the matter.  
Considering the urgency, list I.A. 4885/2023, high on board on **04.03.2024**.  
The present I.A. is **disposed of**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
*--Rajeev--*

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)